

खेतों की चकबन्दी

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 श्री विभूति मिश्र :
 १५३०. { श्री जोशव :
 श्री ए० ला० बादपाल :

क्या लाज तथा कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने खेतों की चकबन्दी के लिये भ्रवधि नियत करने के बारे में विभिन्न राज्य सरकारों को हिदायतें दी हैं ; और

(ख) यदि हा, तो उनका स्वरूप क्या है ?

सहकार मंत्री (डा० ए० शं० बेशमूख) :

(क) और (ख) : चकबन्दी के लिये किसी तरह की भी समय की सीमा नियत नहीं की गई है । ११ मई १९५७ को भारत सरकार ने राज्य सरकारों से फेज्ड प्रोग्राम्स (phased programmes) बनाने की प्रार्थना की है । राज्य सरकारों के प्रस्तावों का इंतजार है ।

Some Hon. Members: In English also.

Dr. P. S. Deshmukh: (a) and (b). No time-limit as such for consolidation of holdings has been fixed. The Government of India have requested the State Governments on 11th May, 1957 to draw up phased programmes. The proposals from State Governments are awaited.

श्री विभूति मिश्र : क्या सरकार को पता है कि उत्तर प्रदेश में कंसालिडेशन आफ लैंड होल्डिंग्स हो रहा है और इसकी वजह से वहां पर बहुत करव्यान पाया जाता है और गरीबों में बड़ा हाहाकार मचा हुआ है ?

लाज तथा कृषि मंत्री (श्री ए० प्र० जंब) : हो सकता है कि किसी जगह कुछ सराबी पैदा हो गई हो लेकिन कंसालिडेशन आफ लैंड होल्डिंग्स एक बहुत अच्छी चीज है और उत्तर प्रदेश की सरकार हर मुमकिन कोशिश कर रही है कि जहां पर कोई गड़बड़ हुई है वह ठीक हो जावे ।

श्री विभूति मिश्र : मैं जानना चाहता हूं कि क्या मंत्री महोदय गांव में गये हैं और

क्या उन्हें मालूम है कि बस्ती के नजदीक वाली जमीन बस्ती से बाहर दूर वाली जमीन से अधिक कौस्टली होती है और अगर एक किसान को बस्ती के बाहर दूर वाली जमीन दे दी जाय तो उसके लिये जीने की अपेक्षा मरना अच्छा होता है और क्या इस संबंध में सरकार कोई निर्देश दे रही है ?

श्री ए० प्र० जैन . मंत्री जी गांव में गये नहीं बल्कि मंत्री जी गांव में रहते हैं ।

Mr. Speaker: These questions need not be put; hon. Member alone does not come from the village.

Shri C. D. Pande: May I know if the Government will consider the advisability of having uniform legislation in all the States on this question and also whether it will be on a voluntary basis or compulsory basis?

Shri A. P. Jain: In the first place, consolidation falls in the State List. Even from other considerations, it will be highly undesirable that there should be a uniform legislation for the whole country. Consolidation has to be on a compulsory basis except when a certain amount of voluntary co-operation may be available in certain cases.

Shri Mahanty: May we know if any State Government other than UP has taken up consolidation of land holdings and if so whether in those States also such allegations as were referred to in an earlier question were made?

Dr. P. S. Deshmukh: We have no notice of any such allegations.

Shri Jadhav: How many States have tried this experiment?

Dr. P. S. Deshmukh: Many States have undertaken this work; there is a long list: Bombay, M.P., Punjab, PEPUSU, U.P. and so on. (Interruptions.)

Shri Thimmalah: What steps are taken to give relief to small holders who are dispossessed due to the consolidation of holdings?

Shri A. P. Jain: Nobody is going to be dispossessed. Wherever there happens to be a large number of plots belonging to a holder, they are consolidated in one bloc or two or three blocs.

Shri Mahanty: The hon. Minister stated that a number of States had taken to consolidation. What was the purpose of the Government of India's requesting them as late as 11th May 1957 to take up this work?

Dr. P. S. Deshmukh: In order that they may step up consolidation work, we did that. We found that every State was not paying equal attention. Some States had done very good work. We attach considerable importance to this work.

Shri Venkatasubbaiah: May we know whether this is a prerequisite to co-operative farming.

Dr. P. S. Deshmukh: In a way it is; it is much simpler for us to introduce co-operative farming if we have consolidation.

श्री स. ना० सिंह : क्या मंत्री जी को मालूम है कि इस कमोनिडेशन स्कीम में एक एक किसान को एक जगह में ज्यादा, दो दो और तीन तीन जगहों पर जमीन दी जाती है?

श्री प्र० जैन : हा, हा वही पर बिल्कुल आवश्यक हो जाता है। जहाँ मुल्त-लिफ कि स्म की जमीनें हैं, कुछ ऊंची, कुछ नीची यह मुनासिब है कि एक में ज्यादा ब्लाक्स बन जायें ताकि हर किसान के पास हर किस्म की जमीनें हो।

Mr. Speaker: Hon. Members have got passes. They can go to all these places and find out the details instead of asking questions here.

Dr. Ram Subbag Singh: We know, Sir, that we are having passes.

Mr. Speaker: Why do they not go themselves and see things instead of putting questions hypothetically and academically?

Animal Nutrition Scheme

*1531. **Shri Bahadur Singh:** Will the Minister of Food and Agriculture be pleased to state:

(a) whether there is a proposal under the co-ordinated animal nutrition scheme to start a regional animal nutrition centre in Punjab;

(b) if so, the place selected for it;

(c) the amount earmarked; and

(d) the time by which the centre will start functioning?

The Minister of Co-operation (Dr. P. S. Deshmukh): (a) Yes.

(b) Palampur, District Kangra, subject to availability of sufficient accommodation for the laboratory, experimental animals and staff etc.

(c) Rs. 1,02,000 (round) to be borne by the I.C.A.R. An equal amount is to be provided by the Punjab Government.

(d) The centre is expected to start during 1958-59.

Shri Bahadur Singh: May I know whether the State Government was consulted in this matter, whether the State Government has submitted any report and whether the State Government recommended this to the Centre?

Dr. P. S. Deshmukh: Yes, Sir; we cannot do anything unless the State Government not only recommends but approves of the scheme.

Shri Bahadur Singh: May I know whether any other place was also recommended in that report, especially Ludhiana where there is a big agricultural college?

Dr. P. S. Deshmukh: Not to our knowledge.

Central Health Education Bureau

*1532. **Pandit D. N. Tiwary:** Will the Minister of Health be pleased to state:

(a) the results achieved by the Central Health Education Bureau since its inception; and